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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA NO. 1490/2000

New Delhi, this the 11th day of September, 2000

HON'BLE MR. JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE MR. GOVINDAN S. TAMPI, MEMBER (A)

In the matter of:

Sh. Raj Gopal
S/o Late Sh. Munshi Ram Swaroop,
R/o Jhuggi No.301,
Maharishi Dayanand Camp,
Bardolai Marg,
Chanakyapuri,
New Delhi-21.

Place of employment
Dismissed from service as
Driver from Madhya Pradesh Bhavan,
2-Lok Priya Gopi Nath,
Bardolai Marg,
Chanakyapuri,
New Delhi-21. Applicant
(By Advocate: Sh. H.K.Chaturvedi)

vs.

The Govt. of Madhya Pradesh
through
The Principal Resident Commissioner,
Office of Madhya Pradesh, Bhavan,
2-Bardolai Marg,
Chanakyapuri,
New Delhi-21. Respondent

ORDER (ORAL)

By Mr. Justice Ashok Agarwal,

Counsel for applicant states that the present OA is not maintainable in the Central Administrative Tribunal as the applicant is not a Central Government employee but is an employee of the M.P. Government. The present OA in the ^{is} circumstances ~~will~~ be returned back to the applicant for presentation to the appropriate forum.

(GOVINDAN S. TAMPI)
Member (A)

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(ASHOK AGARWAL)
Chairman